Advance List Sr. No. 5

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

CONC No. 109/2017

National Insurance Company Ltd.

.... Applicant(s)

Through:- Mr. J. A Kawoosa, Advocate

V/s

Fayaz Ahmad Wani and others

.....Non-applicant(s)

Through:- Mr. Tanveer Ahmad Kuty, Advocate

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE Coram: **ORDER**

Applicant-Insurance Company seeks condonation of 81 days' delay' in filing the appeal against the impugned award dated 04.11.2016 passed by Motor accident Claims Tribunal, Srinagar.

Notice in this application was issued on 26.04.2017, but no objections have been filed till date.

I have gone through the application and is satisfied that delay in filing the appeal is explained satisfactorily and same is required to be condoned.

For the reasons stated in the application coupled with submissions made at the Bar, sufficient cause for condoning the delay of 81 days' in filing the appeal is made out. Accordingly, this application is allowed and delay of 81 days is condoned.

Application is disposed of.

Registry to diarize the appeal and list the same on 28.08.2020.

(Sindhu Sharma) Judge

SRINAGAR 23.06.2020 SUNIL-II